

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
(COURT - IV)

C.P. (IB)387/ND/2023

[Under Section 95(1) of the Code, 2016 read with Rule 7(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

IN THE MATTER OF:

Bank of Maharashtra ... Applicant/Petitioner

Versus

Mr. Deepak Sharma ... Respondent/Personal Guarantor

Order delivered on:09.02.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM, HON'BLE MEMBER
(JUDICIAL)**

DR. SANJEEV RANJAN, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sunil Shukla, Ms. Kaushiki Advs

**For the Respondent : Mr. Abhishek Anand, Ms. Shankari Mishra,
Advs.**

ORDER

PER: DR. SANJEEV RANJAN, MEMBER (TECHNICAL)

1. The Applicant herein viz Bank of Maharashtra, has moved the present application u/s 95(1) of IBC, 2016 read with Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 against Personal Guarantor to M/s. Accurate Transformers Limited ('Corporate Debtor') with a prayer to initiate IR process and to pass consequent order qua the PG.

2. From the available records, this Adjudicating Authority observe that the Mr. Anil Kumar has been appointed as the Resolution Professional in the Personal Insolvency of Mr. Deepak Sharma by this Adjudicating Authority vide its order dated 25.01.2024 in C.P.(IB)/285/2023. The details of Mr. Anil Kumar, appointed as Resolution Professional are given below:

IBBI Registration No. : IBBI/IPA-001/IP-P000144/2017-2018/10308

E-mail Address : anil2566@gmail.com

Contact Number : 9999458899

3. In view of the aforesaid, the present Company Petition **i.e., C.P. (IB)387/ND/2023 stands infructuous and disposed of accordingly.**

Sd/-

(DR. SANJEEV RANJAN)
MEMBER (TECHNICAL)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)